The Land Acquisition (Sikkim) Amendment Act, 1992

Act 6 of 1992

Keyword(s):
Central Act Amendment
NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the President on the 12th day of June, 1992 is hereby published for general information.

THE LAND ACQUISITION (SIKKIM) AMENDMENT ACT, 1992
(ACT NO. 6 OF 1992)

AN ACT

Further to amend the Land Acquisition Act, 1894.

Be it enacted by the Legislature of Sikkim in the Forty-Third year of the Republic of India as follows: -

1. This Act may be called the Land Acquisition (Sikkim) Amendment Act, 1992.

2. In section 4 of the Land Acquisition Act, 1894 (hereinafter referred to as the Principal Act), in sub-section (1), the word "daily" shall be omitted.

3. In section 6 of the Principal Act, in sub-section (2), the word "daily" shall be omitted.

4. Any notification published under sub-section (1) of section 4 and any declaration published under sub-section (2) of section 6 of the Principal Act before the commencement of this Act, shall be deemed to have been published in accordance with the provisions of this Act as if this Act was in force on the date of such publication.

By Order of the Governor,

B. R. Pradhan,
Secretary to the Government of Sikkim,
Law Department.
F. No. 16(12)LD/77-92.